

Fourteenth Loksabha

**Session : 8**

**Date : 02-08-2006**

**Participants : Banerjee Kumari Mamata, Malhotra Prof. Vijay Kumar**

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Title : Interference in sports.

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): Mr. Deputy-Speaker, Sir, I want to raise a very important issue. Please permit me. It is my appeal to you.

Sir, it is a democratic country and this is the highest forum of democracy. In one autonomous organisation, the President of that organisation has been elected by the people, the voters. After that, the Head of the State is saying that you have to quit. ... *(Not recorded)* I think the Government must intervene and the Government must give protection. ... *(Not recorded)* Sir, it is a life and death question. ... *(Interruptions)* Sir, it is a life and death question. The Head of the State cannot comment like this.... *(Interruptions)*

SHRI GURUDAS DASGUPTA (PANSKURA): What is this?... *(Interruptions)*

उपाध्यक्ष महोदय : मैडम, आप बैठ जाइए।

...*(व्यवधान)*

उपाध्यक्ष महोदय : मैडम, प्लीज आप बैठ [VÉÉAÆ\[m27\]](#)।

... *(Interruptions)*

KUMARI MAMATA BANERJEE : Sir, it is a question of life and death. ... *(Interruptions)* What the Chief Minister said is not correct. ... *(Interruptions)*

प्रो. विजय कुमार मल्होत्रा : उपाध्यक्ष जी, यह कोई स्टेट का मामला नहीं है। बंगाल का क्रिकेट बोर्ड एक आटोनॉमी बौडी है। उसकी कार्यकारिणी के अभी चुनाव हुए हैं।...*(व्यवधान)* यह उसका अपना मामला है। वहां के मुख्य मंत्री कहते हैं कि यह\* जीत हुई है, जबकि वे इलेक्ट हुए हैं।...*(व्यवधान)* क्या मुख्य मंत्री तय करेंगे कि किस स्पोर्ट्स बोर्ड का चेयरमैन कौन हो...*(व्यवधान)* सरकार की तरफ से इस सम्बन्ध पर कोई बयान नहीं आया है, जबकि सरकार को इसमें हस्तक्षेप करके इसे रोकना चाहिए, क्योंकि आप किसी स्पोर्ट के आटोनॉमस बोर्ड के इलेक्शन में जीत कर आए किसी व्यक्ति को इस तरह से नहीं कह सकते।...*(व्यवधान)*

SHRI MADHUSUDAN MISTRY (SABARKANTHA): Sir, what is this? This is not correct. ... *(Interruptions)*

SHRI GURUDAS DASGUPTA : Sir, I have a point of order. ... *(Interruptions)*

SHRI MADHUSUDAN MISTRY : Sir, they cannot raise issues like this. ... (*Interruptions*) They cannot disturb the House like this. ... (*Interruptions*)

MR. DEPUTY-SPEAKER : Now we will take up item no. 20 – Matters under Rule 377. Shri K.C. Singh ‘Baba’ to speak now.

... (*Interruptions*)

KUMARI MAMATA BANERJEE : Sir, we want justice. ... (*Interruptions*) I have a serious objection to what the Chief Minister has said. ... (*Interruptions*)

MR. DEPUTY-SPEAKER : Only the matters under Rule 377 will be recorded.

(*Interruptions*)\*

प्रो. विजय कुमार मल्होत्रा : सरकार की तरफ से इस बारे में कोई बयान नहीं दिए जाने के विरोध में हम सदन से वाकआउट करते हैं।

**14.07 hrs.**

(At this stage Prof. Vijay Kumar Malhotra and some other

hon. Members left the House.)

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\* Not Recorded.

**14.07 ¼ hrs.**

(*At this stage, Kumari Mamata Banerjee left the House.*)

**14.07 ½ hrs.**

(*At this stage, Shri Prasanna Acharya and some other*

*hon. Members left the House.*)

SHRI SANTASRI CHATTERJEE (SERAMPORE): Sir, that should be expunged from the records. It is not correct. ... (*Interruptions*)

**14.07 ¾ hrs.**

*(At this stage, Shri Santasri Chatterjee came  
and stood near the Table.)*

SHRI GURUDAS DASGUPTA : Sir, I am on a point of order.

MR. DEPUTY-SPEAKER : Under what rule?

*... (Interruptions)*

उपाध्यक्ष महोदय : आप पहले अपनी सीट पर जाएं, मैं इसे देखूंगा।

**14.08 hrs.**

*(At this stage, Shri Santasri Chatterjee  
went back to his seat.)*

SHRI GURUDAS DASGUPTA : Sir, you must allow me on a point of order. I am raising this issue. ...  
*(Interruptions)* Please listen to me. State subjects cannot be raised in the Parliament. ... *(Interruptions)*

MR. DEPUTY-SPEAKER : Please sit down.

SHRI GURUDAS DASGUPTA : Please listen to me. ... *(Interruptions)*

MR. DEPUTY-SPEAKER : Nothing else will be recorded except matters under Rule 377.

*(Interruptions)\**

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\* Not Recorded.